

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).16830/2024

[Arising out of impugned final judgment and order dated 09-04-2024 in BA No.274/2024 passed by the High Court of Uttarakhand at Nainital]

GURVEER SINGH ALIAS GARRY

Petitioner(s)

VERSUS

THE STATE OF UTTARAKHAND

Respondent(s)

Date : 24-01-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Siddhesh Shirish Kotwal, AOR  
Mr. Tejasvi Gupta, Adv.

For Respondent(s) Ms. Tulika Mukherjee, AOR  
Mr. Kumar Anurag Singh, Adv.  
Mr. Beenu Sharma, Adv.  
Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned counsel for the parties.
2. On the expiry of interim bail, the petitioner has already surrendered and is now in judicial custody.
3. The counter affidavit is stated to have been filed yesterday, which is not on record.
4. Post the matter for hearing on 21.02.2025.

(SATISH KUMAR YADAV)  
ADDITIONAL REGISTRAR

(PREETHI T.C.)  
ASSISTANT REGISTRAR